

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition No. 95/TT/2011

Date: 7.5.2012

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation-86 of CERC (conduct of Business) Regulations'1999 and CERC (Terms and Condition) Regulations'2009 for determination of Transmission Tariff **(i)** LILO of 400 kV D/C Vindhyachal-Jabalpur ckt 3&4 TL at Sasan (Anticipated DOCO 01.03.2012) **(ii)** 765 kV S/C Sasan-Satna Ckt-1 TL (initially charged at 400 kV level) along with associated bays at Satna (under contingency plan for power evacuation of NTPC-VSTPP#4 Generation Project) (Anticipated DOCO 01.03.2012), **(iii)** 765 kV S/C Satna-Bina Ckt#1 TL (initially charged at 400 kV level) along with associated bays at Satna& Bina S/S (under contingency plan evacuation of NTPC-VSTPP#4 Generation Project) (Anticipated DOCO 01.03.2012), **(iv)** 765 kV S/C Bina-Indore TL (initially charged at 400 kV level) along with associated bays at Bina S/S (Bypassing Indore (new-POWRGRID) SS{under contingency plan for evacuation of NTPC-VSTPP#4 Generation Project}) (Anticipated DOCO 01.04.2012) & **(v)** 400 D/C (quad) Indore (new)-Indore (MPPTCL) TL along with associated bays at Indore (MPPTCL) SS Bypassing Indore (New POWERGRID) SS for interconnection with Bina- Indore Line {under contingency plan for power evacuation of NTPC-VSTPP#4 Generation Project} associated with Sasan UMPP TS in western Region for tariff block 2009-14 period.

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.5.2012:

- (i) The auditor certificate for Asset-III (765 kV S/C Satna-Bina Ckt-1) has been prepared with the anticipated date of commercial operation of 1.3.2012 but as per the petition, the asset was put under commercial operation w.e.f. 1.2.2012 and the tariff has been claimed from 1.2.2012. In the light of above, submit revised CA certificate/Management certificate indicating expenditure as on 1.2.2012 and projected additional capital expenditure thereafter along with Form-1, Form-6, Form-9 and Form-13 of the petition for this asset.

(ii) Status of date of commercial operation for the following:-

Asset-I: LILO of 400 kV D/C Vindhychal-Jabalpur ckt 3 & 4 TL at Sasan

Asset-II: 765 kV S/C Sasan-Satna Ckt#1 TL

Asset-IV : 765 kV S/C Bina-Indore TL

Asset-V : 400 D/C (quad) Indore (new)-Indore (MPPTCL) TL

(iii) In case there is change in anticipated date of commercial operation of Asset-I, Asset-II, Asset-IV & Asset-V, the CA/Management Certificate certifying the actual/anticipated expenditure up to date of commercial Operation, projected additional capital expenditure thereafter, and the funding pattern as on date of commercial operation as well as for the additional capital expenditure along with revised Form-1,Form-6,Form-9 and Form-13 of the petition.

(iv) Anticipated date of commercial operation has been indicated in Asset-V is 1-4-2012 in this regard submit the supporting documents for interest rate and also for exchange rate as on 1-4-2012 or revised date of commercial operation (actual/anticipated), if any, for IBRD-V loan and the amortization schedule for IBRD-V loan.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-

(V.Sreenivas)

Depty Chief (Legal)